

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 4247**  
ANSWERED ON- 01/04/2026

**CRASHES ON NATIONAL HIGHWAY**

4247. DR. V. SIVADASAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:-

- (a) whether Government is aware of the reasons of collapse of sections of the National Highways (NHs), including the incident near Kottayam in Kollam district and similar incidents reported in other places in Kerala during the construction of the National Highway 66;
- (b) whether Government or the National Highways Authority of India has conducted any technical or expert study into these incidents and the findings thereof;
- (c) the action taken against contractors, consultants or agencies responsible; and
- (d) whether Government proposes to review the design and construction practices for highway projects in flood-prone or marshy areas of Kerala?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) In Kerala, a few instances of failures during construction have been reported including Retaining Soil (RS) Wall failure at Kooriyad (19.05.2025), girder collapse at Aroor–Thuravoor (13.11.2025), and RS Wall failure at Mylakkadu (05.12.2025).

Expert Committees comprising Indian Institutes of Technology (IITs), Central Road Research Institute (CRRI), Geological Survey of India (GSI) and IIT, Palakkad examined the incidents and submitted their reports on cause of accidents and remedial measures.

Safety audit by M/s RITES in Aroor–Thuravoor project indicated deficiencies in traffic management, work zone safety and construction practices.

Observations, inter alia, relate to soil conditions, bearing capacity, ground non-improvement and quality of fill material at RS wall locations. Geotechnical investigations have been carried out and design aspects examined, including structural alternatives at select locations.

Action against concerned contractors/consultants includes issuance of show cause notices, imposition of penalties, suspension/debarment and removal of personnel. Details are annexed.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA UNSTARRED QUESTION NO. 4247 ANSWERED ON 01/04/2026 ASKED BY DR. V. SIVADASAN REGARDING 'CRASHES ON NATIONAL HIGHWAY'

Sr. No.	Project Name	a. Concessionaire/ Promoter and b. Authority Engineer/ Independent Engineer	Date of incident	Details of incident	Action Taken
1	6-lane of Azhiyur-Vengalam	a. M/s.Adani Road Transport Ltd.	01.07.2024 & 13.07.2024	Soil nailing collapse at Km.191(LHS) and Km.193(RHS)	A Show Cause Notice dated 31.07.2024 was issued to Concessionaire. Further, another Show Cause Notice dated 07.01.2026 was issued to Concessionaire for other defaults. In response to the Show Cause Notice, the Concessionaire submitted the reply dated 21.01.2026. Personal hearing was given to Concessionaire on 10.02.2026. Final order is to be passed.
2	6-lane of Thuravoor-Paravoor	a. M/s.KCC Buildcon Ltd.	03.03.2025	4 Concrete girders of span 17-18 of viaduct fell down.	NHAI, imposed a penalty of Rs. 15.35 Lakhs for ensuring of safe construction of works and a deterrent action in the interest of the Authority and public for ensuring the safe construction of the work. Two officials of Contractor and two officials of Authority Engineer have been terminated from the site.
3	6-lane of Ramanattukara-Valanchery	a. M/s.KNR Constructions b. M/s.Highway Engineering Consultant	19.05.2025	Reinforced Soil (RS) Wall in approach of Vehicular Underpass (VUP) from Km.276+80 to Km.277+05 on LHS of the Main Carriageway collapsed.	Debarment notice issued to M/s. KNR construction Ltd. for debarment upto 1 year + penalty of 5% of Current value of failed work or 0.5% of Contract value of whole work whichever is more. Concessionaire & IE have approached Delhi High Court against such action. Viaduct is being constructed with contractor's own expense of Rs 80 Cr.
4	6-lane of Chengala-Neeleshwaram	a. M/s.Megha Engineering	16.06.2025	Soil nailing collapse incident occurred at Km.58+035 to Km.58+100 (RHS)	NHAI suspended the Concessionaire and its promoter M/s. Megha Engineering & Infrastructure ltd. to participate in future bidding for 01-month period or till Concessionaire proposes remedial measures including

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					<p>rectification of designs of slope protection works with proper geophysical/geotechnical, studies and demonstrate that such incidence will not repeat at other slope protection locations in the project reach whichever is later. Further, Settlement Agreement was executed on 19.02.2026 between NHAI and Concessionaire. As per para 3.1.2 (b) of SA-2, the Concessionaire shall be solely responsible for slope protection works and to construct and rectify the defective works at its own risk &amp; cost. The Concessionaire/Promoter self-restrained themselves from participating in the bids of Authority/Implementing Agencies of MoRTH till date. Concessionaire agreed to pay 5% of current value of failed work as per Policy Circular dt.06.10.2021 of MoRTH &amp; 16.11.2021 of NHAI. Concessionaire also agreed to comply with the recommendations of Expert Group and complete rectification works at their own cost.</p>
5	6-lane of Neeleshwaram-Thaliparamba	a. M/s.Megha Engineering	23.07.2025	<p>Unprotected soil slip occurred in the cut section from Km.96.030 to Km.96.100 (LHS) at Veeramala Kunnu, Kasaragod District.</p>	<p>Show Cause Notice issued to Concessionaire on 25.07.2025. Settlement Agreement executed on 19.02.2026 between NHAI and Concessionaire, as per para 3.1.2 (b) of SA-2, Concessionaire shall be solely responsible for slope protection works to construct and remedy the defective works at its own risk &amp; cost. The Concessionaire/Promoter self-restrained themselves from participating in the bids of Authority/Implementing Agencies of MoRTH till date.</p>

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					Concessionaire agreed to pay 5% of current value of failed work as per Policy Circular dt.06.10.2021 of MoRTH & 16.11.2021 of NHAI. Concessionaire also agreed to comply with the recommendations of Expert Group and complete rectification works at their own cost.
6	6-lane of Aroor to Thuravoor	a. M/s.Ashoka Buildcon Ltd. b. M/s.TPF ENGINEERING PVT. LTD. in Association with MAV Associates LLP.	13.11.2025	2 girders of Span 202-203 fell down during their final placement.	Key personnel of Contractor and AE have been removed from the project work and debarred for 3 years. Expert Committee's final report not yet received.
7	6L of Start of Kollam Bypass to Kadambattukonam	a. M/s. Kollam Highways Pvt. Ltd/ Shivalaya Construction Co. b. M/s.Feedback Infra Pvt. Ltd in JV with M/s.SATRA Services & solutions	05.12.2025	Failure of RE Wall approach Km.504+40 to 504+50 (LHS)	Concessionaire constructing viaduct (120m) at his own cost.  The Concessionaire has been debarred for 01 month or till submission of investigation report. Key personnel of Concessionaire and IE have been removed from the project work.

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